

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

**C.P. (I.B) No. 55/7/NCLT/AHM/2017
Gujarat High Court**

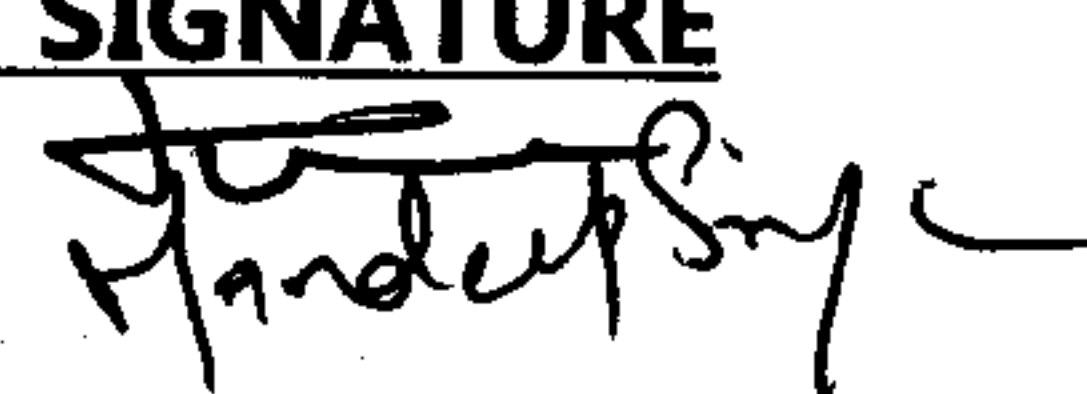
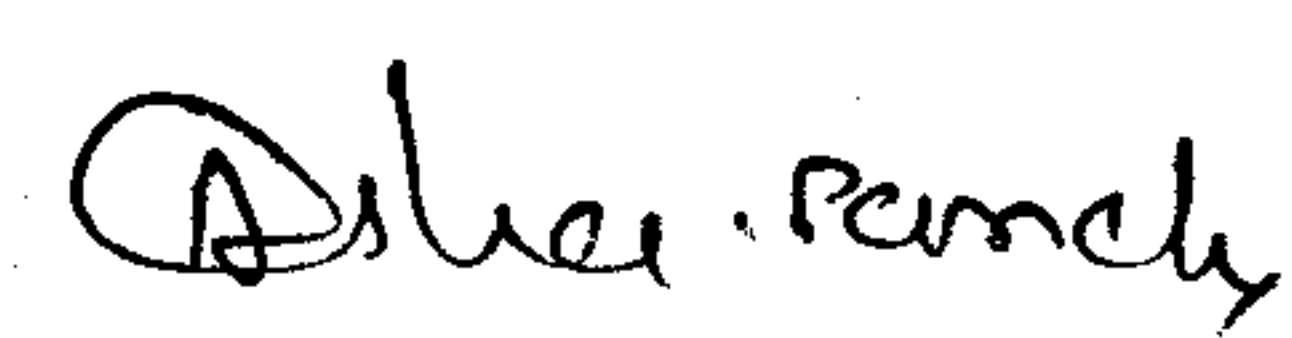
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017**

Name of the Company: Religare Finvest Pvt. Ltd.
V/s.
V S Texmiles Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Dhruvik Patel MANDEEP SINGH SALUJA FOR: KALPESH PATEL	Advocate Advocate	Applicant Applicant	
2.	Asha Panchal For A R Gupta & Assoc	Advocate	Respondent	

ORDER

Learned Advocate Mr. Dhruvik Patel with Learned Advocate Mr. Mandeep Singh Saluja i/b Learned Advocate Mr. Kalpesh Patel present for Financial Creditor/Applicant. Learned Advocate Ms. Asha Panchal i/b A R Gupta & Associates present for Respondent.

Learned Counsel appearing for Respondent requested time for proposed settlement.

List the matter on 31.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 28th day of July, 2017.